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RESOLUTION PASSED BY THE SHARE-HOLDERS OF THE INDIAN IRON AND STEEL COMPANY

\*I3. SHRI S. C. KARAYALAR: Will the Minister for HEAVY INDUSTRIES be pleased to state:

(a) whether Government received a resolution passed by the shareholders of the Indian Iron and Steel Co. Ltd., at the last Annual Genera) Meeting of the Company for permission to distribute a higher rate of dividend than the dividend actually distributed; and

(b) if so, what action was taken by the Government thereon?

THE MINISTER FOR HEAVY INDUSTRIES (SHRI MANUBHAI SHAH): (a) Yes, Sir.

(b) The question was examined carefully and it was decided not to permit an increase in the dividend rate:

SHRI S. C. KARAYALAR: Having j regard to the fact that in public com- I panies, the general body is the supreme authority in regard to such matters, may 1 know what was the over-riding consideration which impelled Government to supersede the decision of the genera! body in this case?

SHRI MANUBHAI SHAH: The advice was given only with a view to conserving their resources for their expansion programme. I may also remind the hon. Member that when the loan was sanctioned to this company in 1952, there was a clear understanding that no dividend will be increased without the permission of the Government.

MR. CHAIRMAN: The questions are over.

## WRITTEN ANSWERS TO QUESTIONS

INFLUX OF PAKISTANI NATIONALS INTO INDIA

\*5. SHRI MAHESWAR NAIK: Will the Minister for HOME AFFAIRS be pleased to state:-

(a) whether it is a fact that recently there has been a heavy influx of Pakistani nationals into India; and

(b) if so, what are the reasons therefor?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No, Sir.

(b) Does not arise.

## SUPERANNUATED OFFICERS IN THE CENTRAL SECRETARIAT

1. SHRI M. VALIULLA. Will the Minister for HOME AFFAIRS be pleas ed to state :

(a) the number of officers above the age of fifty-five years at present working in the Central Secretariat; and

(b) the reason for the retention ot services of such officers in each case?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Since last year the concurrence of the Ministry of Home Affairs is required only in the case of Class I and Class II officers other than Technical or Scientific Officers. According to our records 28 such officers, who have attained the age of superannuation, are at present working in the Central Secretariat. This does not include information relating to officers of the Indian Audit and Accounts Department.

(b) Out of the 28 officers mentioned above 18 have been retained due to shortage of suitable persons and the remaining on compassionate grounds.

## WOMEN'S SAVINGS CAMPAIGN

2. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state the amount collected so far in 1956-57 under the Women's Savings Campaign?

THE MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI):